

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-101**  
IB-473(ND)/2020

**IN THE MATTER OF:**

M/s. Hitech Enviro Engineers & Consultants Private  
Vs.  
BL Kashyap and Sons Limited

....APPLICANT

....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 12.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SMT SAROJ RAJWARE,**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Divyanshu Agarwal, Advocate  
For the Respondent :  
For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Operational Creditor is permitted to send private Notice at the Registered Office Address of the Corporate Debtor by all modes and file proof along with affidavit.

List on 17.04.2020.



(SAROJ RAJWARE)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)